

from the foreign missions in India and participate freely in their parties/functions;

(b) if so, whether Government propose to lay down any procedure or regulations in regard to acceptance of such invitations by the Government Official in the interest of security; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Standing orders already exist regulating the acceptance of invitations by Government servants from Foreign Missions.

राष्ट्रीय शैक्षिक अनुसंधान तथा प्रशिक्षण परिषद् सम्बन्धी समिति

- *131. श्री रणजीत सिंह :
 श्री ईश्वर रेड्डी :
 श्री नारायण स्वरूप शर्मा :
 श्री जगन्नाथ राव जोशी :
 श्री अटल बिहारी वाजपेयी :
 श्री धी० ना० बेव :

क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डा० नाग चौधरी समिति ने राष्ट्रीय शैक्षिक अनुसंधान तथा प्रशिक्षण परिषद् के कार्यकरण के सम्बन्ध में अपना प्रतिवेदन सरकार को प्रस्तुत कर दिया है;

(ख) यदि हां, तो उस प्रतिवेदन में क्या मुख्य सिफारिशें की गई हैं; और

(ग) उन पर क्या निर्णय किया गया है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) जी हां ।

(ख) विवरण सभा-पटल पर रख दिया गया है ।

विवरण

राष्ट्रीय शिक्षा, अनुसंधान तथा प्रशिक्षण परिषद् की समीक्षा समिति (जनवरी 1968 अगस्त, 1968) की मुख्य सिफारिशें ।

(1) परिषद् को स्कूल में शिक्षा में सुधार सम्बन्धी अपने कार्य को जारी रखना चाहिए, और प्राथमिक शिक्षा पर विशेष ध्यान देना चाहिए, और इसे विस्तार की अपेक्षा ठोस कार्य पर ध्यान देना चाहिए ।

(2) राष्ट्रीय शिक्षा, अनुसंधान तथा प्रशिक्षण परिषद् और राज्य सरकारों तथा विश्वविद्यालयों के बीच घनिष्ठ सहयोग होना चाहिए । केन्द्र में राष्ट्रीय शिक्षा, अनुसंधान तथा प्रशिक्षण परिषद् के तदनु रूप राज्यों में संगठन स्थापित किये जाने चाहिए ।

(3) राष्ट्रीय शिक्षा संस्थान का पुनर्गठन किया जाना चाहिए और उसके कुछ विभाग समाप्त कर दिए जाएं ।

(4) क्षेत्रीय शिक्षा कालेजों में चार वर्षीय पाठ्यक्रमों को बन्द कर दिया जाए ।

(5) परिषद् तथा इसकी शासी निकाय का पुनर्गठन किया जाए ।

(6) सेमिनारों और वर्कशॉपों की संख्या कम की जाए और प्रशिक्षण कार्यक्रमों की संख्या कम और वे राष्ट्रीय प्रकृति के होने चाहिए, और

(7) परिषद् का स्तर एक राष्ट्रीय महत्त्व के संस्थान का होना चाहिए ।

(ग) रिपोर्ट पर विचार किया जा रहा है ।

KASHMIR CONVENTION

- *132. SHRI YAJNA DATT SHARMA :
 SHRI BHOGENDRA JHA :
 SHRI SHIVA CHANDRA JHA :
 SHRI K. G. DESHMUKH :
 SHRI YOGENDRA SHARMA :
 DR. A. G. SONAR :

**SHRI YASHWANT SINGH
KUSHWAH :**
**SHRI BHOLA NATH
MASTER :**
SHRI JUGAL MONDAL :
SHRI SHRI GOPAL SABOO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a 'State People's Convention' was held in Jammu and Kashmir under the auspices of Shiekh Abdullah in October, 1968;

(b) the number of persons who participated in the conference;

(c) the reaction of Government to the views expressed in the conference;

(d) whether invitees from Pakistan held areas of Jammu and Kashmir also attended the convention;

(e) if so, whether Government consider the stand taken by various participants about the status of Jammu and Kashmir State not an open defiance of authority established by law; and

(f) if so, the action taken by Government against the sponsors of the convention for their anti-national activities ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) :

(a) Such a Convention, called by Sheikh Abdullah, was held at Srinagar from 10th to 17th October, 1968.

(b) Two hundred and sixty-four.

(c), (e) and (f). Government consider that while some speakers took a sound and correct line, some of the views expressed at the Convention were misconceived and wholly unrelated to facts and realities. Government do not consider that the Convention provides any fresh ground for action.

(d) No, Sir.

KERALA'S DEFIANCE OF ORDINANCE

*133. **SHRI ONKAR LAL BERWA :**
SHRI S. C. SHARMA :
DR. KARNI SINGH :
**SHRI NARENDRA KUMAR
SALVE :**

SHRI S. R. DAMANI :
**SHRIMATI SUSHILA
ROHATGI :**
SHRI J. MOHAMED IMAM :
**SHRI OM PRAKASH
TYAGI :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Kerala Government refused to comply with Section 5 of the Ordinance issued by the Central Government to deal with the Central Government 'Employees' token strike on the 19th September, 1968;

(b) whether any other State Government also refused to carry out the instructions of Government;

(c) if so, the names of States from whom refusals were received; and

(d) the reaction of Government thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) :

(a) and (d). On September 18, 1968, Kerala Government had in a communication to the Central Government regretted their inability to issue instructions to district authorities to take suitable action including arrest of and institution of cases against persons instigating employees to go on strike and/or inciting violence and intimidation of employees who were willing to work on September 19. The attention of Kerala Government was thereupon invited on September, 19 to the provisions of article 256 of the Constitution under which an obligation has been cast upon the State Governments that their executive power shall be so exercised as to ensure compliance with laws made by Parliament. It was further pointed out that the provisions of the Essential Services Maintenance Ordinance, 1968 relating to instigation or incitement of employees to go on strike were part of such a law. The State Government thereupon informed the Central Government that all action necessary and found suitable was being taken, keeping in view the provisions of article 256 of the Constitution.